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Agrahayana 24, 1943 (Saka)

**LOK SABHA DEBATES**

**(English Version)**

**Seventh Session**

**(Seventeenth Lok Sabha)**



*(Vol. XV contains Nos. 11 to 18)*

**LOK SABHA SECRETARIAT**

**NEW DELHI**

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## LOK SABHA DEBATES

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LOK SABHA

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Wednesday, December 15, 2021/ Agrahayana 24, 1943 (Saka)

The Lok Sabha met at Eleven of the Clock.

**[HON. SPEAKER *in the Chair*]**

*[Translation]*

... (*Interruptions*)

**HON. SPEAKER:** Question Hour - Q. No. 241.

Shri C. Lalrosanga.

... (*Interruptions*)

**HON. SPEAKER:** Hon. Members, please listen to me for a minute.

... (*Interruptions*)

*[English]*

**SHRI T. R. BAALU (SRIPERUMBUDUR):** Sir, Lakhimpur ... (*Interruptions*). It has to be discussed immediately. ... (*Interruptions*)

**HON. SPEAKER:** Baalu Ji is a senior Member.

... (*Interruptions*)

*[Translations]*

**HON. SPEAKER:** Hon. Members, we should set a good tradition. The proposal for adjournment has not yet been rejected.

... (*Interruptions*)

**HON. SPEAKER:** You are suggested that the matter be raised at the time of the adjournment motion. Let the Question Hour continue.

... (*Interruptions*)

**HON. SPEAKER:** Hon. Members, it is requested that the good tradition be maintained so that the Question Hour may proceed, as it is desired by the entire country.

... (*Interruptions*)

**HON. SPEAKER:** Hon. Members, kindly take your respective seats.

... (*Interruptions*)

**HON. SPEAKER:** Question No. 241 Shri C. Lalrosanga.

... (*Interruptions*)

**HON. SPEAKER:** Hon. Members, I will provide you with ample time and opportunity. I will give you enough time to discuss and communicate on every topic.

... (*Interruptions*)

**HON. SPEAKER:** Hon. Members, kindly go to your respective seats. Please go and take your respective seats. You should only raise this matter in case I reject your request for Adjournment Motion.

... (*Interruptions*)

**HON. SPEAKER:** Hon. Members, please set a good tradition. The House should run by rules and procedures. We all want that the House be run with established practices. All of you go to your respective seats. Please, all of you take your seats.

... (*Interruptions*)

**HON. SPEAKER:** Hon. Members, kindly take your respective seats. I urge you that important issues are going to be discussed.

... (*Interruptions*)

**11.02 hrs**

*At this stage, Shri Gaurav Gogoi, Shri P.R. Natarajan, Dr. Mohammad Jawed, Dr. T. Sumathy (A) Thamizhachi Thagapandian and some other Hon. Members came and stood on the floor near the Table.*

... (*Interruptions*)

**11.03 hrs**

**ORAL ANSWERS TO QUESTIONS**

*[Translation]*

**HON. SPEAKER:** Question No. 241, Shri C. Lalrosanga,

*[English]*

**(Q. 241)**

**SHRI C. LALROSANGA:** Hon. Speaker Sir, I would like to thank the Hon. Minister for giving me a positive reply on the ongoing project in Mizoram for connecting Mizoram by railway line from Bairabi to Sairang. ... (*Interruptions*). I would like to ask the Hon. Minister, through you, whether there is any plan for future ... (*Interruptions*)

*[Translation]*

**HON. SPEAKER:** Hon. Members, the public has sent you here to raise questions. Hon. Members, you are the representative of lakhs of people of the country

... (*Interruptions*)

*[English]*

**SHRI C. LALROSANGA:** Whether there is any plan to extend the railway line further from Bairabi to Sairang. ... (*Interruptions*). I want to know if there is any plan to further

extend the railway line in anticipation of the completion of the present railway line under construction for further extending it to South Mizoram to finally connect it with the Kaladan Multimodal Transit Transport project ... (*Interruptions*)

**SHRI ASHWINI VAISHNAW:** Hon. Speaker Sir, the Hon. Member has asked a very relevant question. ... (*Interruptions*) So far, 51.4-kilometre railway track has been approved in the State of Mizoram which will connect Bairabi to Sairang ... (*Interruptions*). This is a very important section. ... (*Interruptions*). This will connect the capital Aizawl with the rest of the country in the railway network. ... (*Interruptions*). The project is worth Rs. 6,527 crores. ... (*Interruptions*). I would like to say that Hon. Prime Minister Modi Ji has sanctioned projects worth Rs. 74,485 crores in the North-Eastern States. ... (*Interruptions*). From 2009 to 2014, only Rs. 2,122 crore per year was allocated. ... (*Interruptions*). Now, Rs. 7,292 crore is being allocated. ... (*Interruptions*). I will meet the Hon. Member individually and understand what his other requests are. ... (*Interruptions*)

*[Translation]*

**HON. SPEAKER:** Hon. Members, this is a matter of railway in the North-East region. An hon. Member is asking an important question. If railway network is extended in the North-East region, it will lead to development there. Do you not wish to ask questions?

... (*Interruptions*)

**HON. SPEAKER:** Hon. Member, kindly ask the supplementary question.

... (*Interruptions*)

*[English]*

**SHRI C. LALROSANGA:** Sir, I would request the Hon. Minister if he can at least tell us about this issue. ... (*Interruptions*) Is there any plan to further extend the railway line from Sairang to South Mizoram? ... (*Interruptions*)

**SHRI ASHWINI VAISHNAW:** Sir, the survey for this area has not yet been done. ... (*Interruptions*) Let us first reach Aizawl. ... (*Interruptions*) We will discuss further needs of that area because that area has a very difficult terrain. ... (*Interruptions*) I will meet the Hon. Member and discuss what other things can be done. ... (*Interruptions*)

[*Translation*]

**SHRI KIRTI VARDHAN SINGH:** Hon. Speaker Sir, I thank you for giving me the opportunity to ask questions in such an environment.... (*Interruptions*)

Speaker Sir, through you, I would like to draw the attention of the hon. Minister to Bahraich, Shravasti, Balrampur and Siddharthnagar districts.... (*Interruptions*) These districts of Northern Uttar Pradesh, bordering Nepal, are extremely backward from the economic and social point of view. These districts also come under the Aspirational Districts category of the Government of India. ... (*Interruptions*)

Sir, with the aim of developing this region, the Government had proposed a new railway route to connect Bahraich to Khalilabad in the previous term and the Cabinet Committee on Economic Affairs had also approved this scheme worth 4,939 crore rupees in the year 2018.... (*Interruptions*)

Hon. Speaker, through you, I would like to know from the Railway Minister as to what necessary actions are being taken to give impetus to this very important scheme

connecting five districts, so that this scheme may be completed within its stipulated time i.e. by 2024-25? ...(*Interruptions*)

**SHRI ASHWINI VAISHNAW:** Hon. Speaker, this question is related to Uttar Pradesh, not the North East, however, it is important to convey that the project, about which the hon. Member has raised a question, has made significant progress. ... (*Interruptions*) Recently funds have been allocated for land acquisition in Siddharth Nagar and three nearby districts. Apart from this, work is being done to accelerate this project by acquiring land as soon as possible in coordination with the State Government. ... (*Interruptions*)

**SHRI HEMANT TUKARAM GODSE:** Hon. Speaker Sir, thank you. The Railway Board and the Railway Ministry has given an in-principal approval to a new railway line of Nasik-Pune in the State of Maharashtra.... (*Interruptions*) Its financial structure is 20% by the State Government, 20% by the Union Government and 60% equity. The 20% share of the State of Maharashtra has been approved by the Cabinet and 60% equity has also been approved.... (*Interruptions*)

Hon. Speaker, this proposal has been pending with the Railway Ministry for the last six months.... (*Interruptions*) Through you, I would like to ask the Railways Minister, when will it get final approval and when will the work begin? ... (*Interruptions*)

**SHRI ASHWINI VAISHNAW:** Hon. Speaker, Hon. Member can discuss this project with me separately. Maharashtra had an allocation of only Rs. 1,171 crore from the year 2009 to 2014, but today, Hon. Modi ji has allocated Rs. 4,801 crore per annum for the railways. In this year 2021-22, there is an allocation of Rs. 8,547 crore.... (*Interruptions*) Hon.

Member may come to me for this particular project, we will sit and discuss it....

*(Interruptions)*

**HON. SPEAKER:** Question No. 242, Shri Kripanath Mallah.

**(Q. 242)**

*[Translation]*

**SHRI KRIPANATH MALLAH:** Hon. Speaker Sir, my question is about the extension of Dullavcherra railway line, which is the last station in Karimganj district, to Mizoram.... *(Interruptions)* The Minister has informed that connectivity for Mizoram from Bhairabi to Sarang has been approved. My question is that the border of Mizoram is just 30 Km from Dullavachera.... *(Interruptions)* It is a tribal dominated area, here people have not got the facility of train since independence.... *(Interruptions)*

Hon. Speaker, through you, I would like to request the hon. Railway Minister that if the connectivity to Mizoram has been provided on the other side, it should be extended to the last border of Assam as well. Just 30 km is left, it is not a long stretch....*(Interruptions)*

Sir, I would like to request the hon. Minister that we used to have Silchar-Karimganj-Dullavachera (55687 and 55688) trains, which used to run from Dullavachera to Silchar daily via Karimganj.... *(Interruptions)* Now the services of this train has been discontinued due to the Corona pandemic. I would request the hon. Minister to resume it at the earliest.... *(Interruptions)*

**SHRI ASHWINI VAISHNAW:** Hon. Speaker, hon. Member has spoken about alignment from Bariagram to Jamuang.... *(Interruptions)* Already the project from Bairabi to Sairang is going on, the cost of which is 6527 crore rupees.... *(Interruptions)* Working in the North East is very difficult, yet we are determined to take railway to every capital city of the

North East. ... (*Interruptions*) Let this section be completed first, the feasibility analysis of the section parallel to it has not been done yet, probably it is not feasible, still I will sit with the hon. Member separately and discuss the importance of this alignment. ... (*Interruptions*)

**SHRI KRIPANATH MALLAH:** Sir, I request that along with the work of connecting Mizoram to Bairabi, the Dullavchera project should be extended upto Rampur, which is the border of Mizoram. This is my request to you. . . . (*Interruptions*)

**SHRI ASHWINI VAISHNAW:** Hon. Speaker, I will sit with the hon. Member and discuss with him the alignment he is talking about.... (*Interruptions*)

[*English*]

**DR. KAKOLI GHOSH DASTIDAR:** Sir, I want to draw the attention of the Hon. Railway Minister to the Barak Valley in Assam where development is very poor and where many poor people live. ... (*Interruptions*) During the tenure of Ms. Mamata Banerjee as the Railway Minister, a survey was conducted for a railway line between Dullavcherra and Cheragi. ...(*Interruptions*) What is the status of the said railway line at the moment? Will the said railway line ever be implemented or not? ...(*Interruptions*)

**SHRI ASHWINI VAISHNAW:** Hon. Member has asked a question about a very specific project. I will request the Hon. Member to sit with me; I can discuss the individual project. ... (*Interruptions*)

[*Translation*]

**HON. SPEAKER:** Shri Abdul Khaleque – Not present.

Shri Shyam Singh Yadav.

... (*Interruptions*)

**SHRI SHYAM SINGH YADAV:** Hon. Speaker, I thank you very much for giving me an opportunity to ask a supplementary question....(*Interruptions*)

Sir, through you, I would like to apprise the hon. Minister that a network of railway lines is laid all around our Jaunpur district....(*Interruptions*) While railway is meant to provide convenience to the public, the public is facing a lot of difficulties due to lack of flyovers.... (*Interruptions*) Now, after a lot of efforts, a flyover has been built over the railway gate on the railway line from Jaunpur to Mirzapur.... (*Interruptions*) I thank the hon. Minister for this, but due to the non-construction of flyovers at these four places - from Jaunpur to Prayagraj and Jaunpur to Lucknow, Mungera-Badshahpur and Khetasarai, people are facing a lot of difficulties.... (*Interruptions*) I request the hon. Minister to kindly do the favour and get these four flyovers built at the earliest so as to provide relief to the people of Jaunpur and resolve their problems. ...(*Interruptions*)

Sir, there is a small request that earlier Varuna Express used to run between Banaras and Lucknow, which was discontinued during Corona.... (*Interruptions*) A new train has been started in its place, but it does not stop at Sri Krishna Nagar, which used to be a halt earlier....(*Interruptions*) It is my appeal to you that many people come from far and wide to catch their trains from Sri Krishna Nagar railway station, which is near Badlapur. ... (*Interruptions*) I request that the said new train should also halt at Shri Krishna Nagar Railway Station.... (*Interruptions*)

**SHRI ASHWINI VAISHNAW:** Hon. Speaker Sir, the hon. Member has requested for some overbridges on individual lines in Jaunpur district of Uttar Pradesh. In this regard he and I can sit together and discuss about it. This original question is related to the North East region. ... (*Interruptions*)

**SHRI TAPIR GAO:** Thank you, hon. Speaker Sir.

Sir, I would like to know from the hon. Railway Minister that the sanction order has been issued by the Railway Ministry, but what is the status of the survey and investigation of railway lines from Bhalukpong to Tawang, Silapathar to Bame, Pasighat to Tezu-Parshuram Kund-Namsai-Rupai, Dungri to Roing which are still pending? ... (*Interruptions*) The survey and investigation reports of the railway line from Pasighat to Rupai have been submitted to your Ministry. ... (*Interruptions*) When will the work begin on the said line? What is the status of survey and investigations of Bhalukpong to Tawang? Through you, I wish to know about it from the Railway Minister.... (*Interruptions*)

**SHRI ASHWINI VAISHNAW:** Sir, the projects related to Arunachal Pradesh that the hon. Member has talked about are very important ones. These projects have strategic importance for the country. They connect the border areas.... (*Interruptions*) Work is going on in full swing on these projects. There is a constant discussion with the hon. Chief Minister of Arunachal Pradesh. Wherever there is need for land acquisition, he is helping us greatly with that.... (*Interruptions*)

Through you, I would also like to thank the hon. Chief Minister. The final location survey of all the three projects mentioned is already going on and we are working on it

at a fast pace. I will sit with the hon. Member and provide him with the complete progress report on this project.... (*Interruptions*)

**HON. SPEAKER:** Question 243, Dr. Sujay Vikhe Patil.

**(Q. 243)**

*[English]*

**DR. SUJAY VIKHE PATIL:** Sir, first, I would like to congratulate the Government for enhancing ethanol production in our country through various policy measures. ... *(Interruptions)* Our Government has set up a target of ethanol blending by the year 2022, but in order to achieve this target, the sustainability of the sugar industry is very necessary. ... *(Interruptions)* There has been a constant demand for rise in MSP from the sugar industry from Rs. 31 to Rs. 35. I would like to ask the Hon. Minister whether the Government is intending to revise this MSP which was revised in the year 2019. ... *(Interruptions)*

*[Translation]*

**SADHVI NIRANJAN JYOTI:** Hon. Speaker Sir, hon. Prime Minister's vision is that India should become '*Atmanirbhar*' and the Government is working in that direction. ... *(Interruptions)* The question that the hon. Member has raised is not related to it, yet I would like to answer his question. In the original question, the hon. Member has asked about Maharashtra as to whether ethanol plants can be set up near a sugarcane mill? ... *(Interruptions)* It is a state subject. If the State Government wants to set up near it, it may allow the same, however as per the Central Government it can be set up at a distance of 35 kilometres in Maharashtra. If they are to be set up, ethanol has to be produced using molasses only. ... *(Interruptions)*

[English]

**DR. SUJAY VIKHE PATIL:** Sir, my second question is regarding the cut-off date for receiving the benefits under the interest subvention scheme. ... (*Interruptions*) Due to the procedures that were laid by the bank and -- the cut-off date was January 2021 -- because of technical difficulty, very less number of people could receive the benefit of this scheme. ... (*Interruptions*) I would like to ask the Hon. Minister whether the Government is willing to revise this deadline in a circular manner so as to give benefits of this interest subvention scheme to more and more people. ... (*Interruptions*)

[Translation]

**SADHVI NIRANJAN JYOTI:** Hon. Speaker Sir, as far as extending the deadline is concerned, the Central Government aims to increase it by 10 percent by 2022, 15 percent by 2024 and in 2025, it will be increased by 20 per cent.... (*Interruptions*) This is a multidimensional subject, in which we can become self-reliant. The list provided to us by the Petroleum Department, approval has been granted to give permission to that also. There is no time restriction in this. ... (*Interruptions*)

**SHRI UNMESH BHAIYYASAHEB PATIL:** Hon. Speaker Sir, I would like to congratulate the hon. Minister that this policy plays a significant role in transforming our food providers into an energy provider. ... (*Interruptions*)

I, through you, would like to ask the hon. Minister that the interest subvention scheme is for 1G ethanol. If we take bamboo with sugarcane for 2G ethanol, then their recovery is four times better. Will they implement this scheme for 2G? ... (*Interruptions*)

Hon. Minister, the facility of interest subvention scheme has been given to about 1008 industries. So far, only 108 of them have set up plants. 90 per cent people are not coming forward for it. What are the obstacles in it, what are the issues? Why are plants not being set up? ... (*Interruptions*) The hon. Prime Minister wants us to be self-reliant. Has any committee been set up by the Ministry for this? What is the role of the Ministry in this? ... (*Interruptions*)

**SADHVI NIRANJAN JYOTI:** Hon. Speaker Sir, Petroleum department has a huge role in ethanol. Tenders have been floated by the Petroleum Department for the supply of 48 crore litres of ethanol to the ethanol deficient states and the Petroleum Department approves it. ... (*Interruptions*) If it comes to us from the State, we will approve it. ... (*Interruptions*)

I would definitely like to speak on the other issue the hon. Member has raised. Because sugarcane is there for three months, how will ethanol be made after that, we have also included maize and rice in the ethanol scheme. ... (*Interruptions*) You must have seen that long ago maize and rice used to go waste. After the introduction of the ethanol scheme, farmers will be benefited and their incomes will double and they will also get immediate payment where ethanol plants are set up. ... (*Interruptions*)

**HON. SPEAKER:** Question No. 244, Shri Ashok Mahadeorao Nete.

... (*Interruptions*)

**HON. SPEAKER:** Hon. Member, please wait for a minute. Let the Hon. Minister, Shri Piyush Goyal reply first.

... (*Interruptions*)

**THE MINISTER OF COMMERCE AND INDUSTRY; THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION AND THE MINISTER OF TEXTILES**

**(SHRI PIYUSH GOYAL):** Hon. Speaker, people have shown great interest in the matter of ethanol and in reality, hon. Prime Minister Narendra Modi has played a very important role in this. ... (*Interruptions*) Our farmers produce sugarcane. Sugar mills provide employment at a large scale in the country. We have become self-reliant in sugar. ... (*Interruptions*) Many steps are being taken to reduce the purchase of crude oil for petrol and diesel using foreign exchange, so that we become self-reliant in that aspect. ... (*Interruptions*)

When we came to power in the year 2014, there used to be only one-and-a-half percent ethanol blending, but today it is more than eight percent and in the coming three-four years it will increase to 20 percent. ... (*Interruptions*) Earlier, dues of sugar mills remained unpaid for years, today almost all the dues have been paid up to the last sugar season. A small amount remains, sugarcane which has recently been taken for sugar is being paid for. ... (*Interruptions*) Sugar mills have also been strengthened under other schemes. ... (*Interruptions*) Sugarcane farmers have been strengthened too. ... (*Interruptions*) We keep in constant touch with the different suggestions that have come under this. ... (*Interruptions*) I would like to inform the hon. Members that in this month of December, we will have a discussion with those who are setting up ethanol plants, ask them about the progress made and considering all these things, we are making efforts that ethanol plants may be set up as soon as possible. ... (*Interruptions*) If anyone has

any problem, we are in constant discussions with them. ... (*Interruptions*) Sugar is being exported at a large scale today. ... (*Interruptions*) Contracts have been made for the export of about 70 lakh tonnes of sugar last year and 35 lakh tonnes this year. ... (*Interruptions*) The price of sugar is good in the market as well. ... (*Interruptions*) In a way, this Government has done the work of strengthening the sugarcane farmers, sugar mills, and this entire eco-system.... (*Interruptions*)

**HON. SPEAKER:** Question No. 244, Shri Ashok Mahadeorao Nete.

**(Q. 244)**

**SHRI ASHOK MAHADEORAO NETE:** Hon. Speaker Sir, I would like to express my sincere gratitude to the hon. Prime Minister of India, Shri Narendra Modi Ji, and the hon. Minister of Railways. Several centrally sponsored schemes have been implemented in my tribal-dominated and economically backward region. ... (*Interruptions*) So I would like to thank them.... (*Interruptions*) I would like to thank them for it... (*Interruptions*) Not only this, the Wadsa-Gadchiroli railway line, Chamorshi via Ashti, Allapalli, Sironcha, Mancherial, Adilabad and then Nagbhir, Kamptee, Chimur-Warora, both these railway lines have been approved for survey.... (*Interruptions*)

Hon. Speaker, I would like to know from the hon. Minister, because he has explained in his reply.... (*Interruptions*) I had put the issue of my tribal dominated area before him.... (*Interruptions*) I had specifically said this.... (*Interruptions*) However, I was informed in the reply that approvals are granted based on regional railway divisions and also on a State-wise basis. ... (*Interruptions*) My Parliamentary Constituency, which is tribal dominated, naxal-affected, is underdeveloped.... (*Interruptions*) I asked a question about there. ... (*Interruptions*) I feel my question did not get justice. ... (*Interruptions*)

I want to tell you that the Wadsa-Gadchiroli railway line was approved in the year 2011. ... (*Interruptions*) It has been ten-eleven years.... (*Interruptions*) The work has not begun yet; it is going at a very slow pace.... (*Interruptions*) The reason for this is that the Forest Department had created a hurdle in the name of Forest Corridor.... (*Interruptions*) However now that hurdle is removed.... (*Interruptions*) The problem is that as per the

policy, 50 per cent will be given by the Union Government and 50 per cent will be given by the State Government.... *(Interruptions)* There is no hindrance from the Union Government.... *(Interruptions)* They are ready to make the payment.... *(Interruptions)* Though the Maharashtra Government has not given the money yet. ... *(Interruptions)* Therefore, there are hindrances.... *(Interruptions)* The previous Government led by Shri Devendra Fadnavis had released funds and a consent letter too.... *(Interruptions)*

Hon. Speaker, the only step remaining now is that if Union Government requests the hon. Chief Minister to allocate the necessary funds for the immediate commencement of the work. I believe that doing so will ensure justice in this matter.... *(Interruptions)*

**HON. SPEAKER:** Hon. Member, kindly let the Hon. Minister reply.

... *(Interruptions)*

**SHRI ASHOK MAHADEORAO NETE:** My request to the Hon. Minister is to kindly clarify what steps are being taken to expedite the completion of the Wadsa-Gadchiroli railway line, which is situated in my tribal dominated Parliamentary Constituency? ... *(Interruptions)* By when Wadsa is likely to be connected to the tribal district of Gadchiroli through railway network? *(Interruptions)*

**SHRI ASHWINI VAISHNAW:** Sir, the Hon. Member has raised a very important matter.... *(Interruptions)* He is talking about the border areas of Madhya Pradesh, Chhattisgarh and Maharashtra.... *(Interruptions)* It is a tri-junction area.... *(Interruptions)* It is also a very important area for the internal security of the country. ... *(Interruptions)* As the hon. Member mentioned about the project of Wadsa-Gadchiroli, there were many problems

with the forest.... *(Interruptions)* I am happy to inform you that the forest problem has been resolved.... *(Interruptions)* The Ministry has already advised us on what mitigation measures are to be taken.... *(Interruptions)* Projects worth Rs. 235 crore will have to be included in it. ... *(Interruptions)* Total Project Cost has gone up to Rs. 1,096 crores.... *(Interruptions)* Now only one thing is left i.e. the contribution of the Maharashtra Government.... *(Interruptions)* As soon as that contribution is released, we are committed to expeditiously undertake this project.... *(Interruptions)*

**HON. SPEAKER:** Hon. Minister of Parliamentary Affairs, do you want to say anything?

... *(Interruptions)*

**THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI):** Sir, through you, I would like to request that there is still a fear of Covid-19. ... *(Interruptions)* The country is not free from COVID-19.... *(Interruptions)* By standing so close to the officers, so near them and raising such slogans without wearing a mask, they are putting themselves at risk, the officers at risk and people at risk too.... *(Interruptions)* I would like to say that as a public representative, as a leader if we do not follow the rules, is it justified? ... *(Interruptions)* No one is wearing a mask and they are standing so close to the officers.... *(Interruptions)* It is not right to do so.... *(Interruptions)* I request you to order them to at least wear a mask.... *(Interruptions)*

**HON. SPEAKER:** Hon. Members, I always try to conduct the Question Hour. Today the subject related to railways was being discussed for the development of tribal areas.

... (*Interruptions*)

**HON. SPEAKER:** Hon. Members, today there was a discussion about Railways in the North-Eastern Region. There should be a well-established tradition of maintaining decorum in the House, and the Question Hour should proceed uninterrupted, as several important issues remain to be addressed. Additionally, critical matters such as inflation are scheduled for discussion today.

... (*Interruptions*)

**HON. SPEAKER:** Hon. Members, if you want a discussion in the House, I will provide ample time and opportunity to all the hon. Members. When I reject the adjournment motion after the Question Hour is over, you should ask any questions you may have.

... (*Interruptions*)

**HON. SPEAKER:** Hon. Members, you are creating disturbance in the Question Hour. It is not a good tradition and practice. This is not the decorum of the House. I would like to tell the leaders of the House that all your presiding officers also say that the Question Hour should continue. If you allow the Question Hour to continue, I will give you opportunity to raise the matter after the Question Hour is over.

... (*Interruptions*)

**HON. SPEAKER:** Hon. Members, issues like inflation are to be discussed today. Do you not want a discussion in the House? The House was running in a good atmosphere and you were sitting till late night and doing discussion and debate.

... (*Interruptions*)

**HON. SPEAKER:** Hon. Members, I would like to get discussion and debate happen on every issue raised by you. This House is a place for healthy discussion. You have not come here to hoist placards and shout slogans. All of you please take your respective seats. I will allow you all to speak. If you return to your seats, I will allow all of you to speak after the Question Hour. The Question Hour is never adjourned.

... (*Interruptions*)

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**\*WRITTEN ANSWERS TO QUESTIONS**

**(Starred Question Nos.245 to 260**

**Unstarred Question Nos.2761 to 2990)**

**HON. SPEAKER:** The House stands adjourned to meet again at 2:00 o'clock.

**11.33 hrs**

*The Lok Sabha then adjourned till Fourteen of the Clock.*

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**14.00 hrs**

The Lok Sabha reassembled at Fourteen of the Clock.

(Shri Rajendra Agrawal *in the Chair*)

*[Translation]*

**HON. CHAIRPERSON:** Now papers will be laid on the Table.

Item No. 2 – Shri Jitendra Singh.

... (*Interruptions*)

*[English]*

**14.0 ½ hrs**

*At this stage, Shri Hibi Eden, Dr. T. Sumathy (A) Thamizhachi Thagapandian and some other Hon. Members came and stood on the floor near the Table.*

... (*Interruptions*)

**14.01 hrs****PAPERS LAID ON THE TABLE**

*[Translation]*

**THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; MINISTER OF STATE OF THE MINISTRY OF EARTH SCIENCES; MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE (DR. JITENDRA SINGH):** Sir, I lay the following papers on the Table: -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2020-2021, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2020-2021.

[Placed in Library, See No. LT 5528/17/21]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Agri-Food Biotechnology Institute, Mohali, for the year 2020-2021, along with Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Agri-Food Biotechnology Institute, Mohali, for the year 2020-2021.

[Placed in Library, See No. LT 5529/17/21]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre of Innovative and Applied Bioprocessing, Mohali, for the year 2020-2021, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre of Innovative and Applied Bioprocessing, Mohali, for the year 2020-2021.

[Placed in Library, See No. LT 5530/17/21]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biomedical Genomics, Kalyani, for the year 2020-2021, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Biomedical Genomics, Kalyani, for the year 2020-2021.

[Placed in Library, See No. LT 5531/17/21]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2020-2021, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Life Sciences, Bhubaneswar, for the year 2020-2021.

[Placed in Library, See No. LT 5532/17/21]

(6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Genome Research, New Delhi, for the year 2020-2021, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Genome Research, New Delhi, for the year 2020-2021.

[Placed in Library, See No. LT 5533/17/21]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2020-2021, along with Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2020-2021.

[Placed in Library, See No. LT 5534/17/21]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2020-2021, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2020-2021.

[Placed in Library, See No. LT 5535/17/21]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year 2020-2021, along with Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Cell Science, Pune, for the year 2020-2021.

[Placed in Library, See No. LT 5536/17/21]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Animal Biotechnology, Hyderabad, for the year 2020-2021, along with Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Animal Biotechnology, Hyderabad, for the year 2020-2021.

[Placed in Library, See No. LT 5537/17/21]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Stem Cell and Regenerative Medicine, Bengaluru, for the year 2020-2021, along with Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Stem Cell and Regenerative Medicine, Bengaluru, for the year 2020-2021.

[Placed in Library, See No. LT 5538/17/21]

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Translational Health Science and Technology Institute, Faridabad, for the year 2020-2021, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Translational Health Science and Technology Institute, Faridabad, for the year 2020-2021.

[Placed in Library, See No. LT 5539/17/21]

(13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 2020-2021, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Immunology, New Delhi, for the year 2020-2021.

[Placed in Library, See No. LT 5540/17/21]

(14) (i) A copy of the Annual Report (Hindi and English versions) of the National Brain Research Centre, Manesar, for the year 2020-2021, along with Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Brain Research Centre, Manesar, for the year 2020-2021.

[Placed in Library, See No. LT 5541/17/21]

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2020-2021.

[Placed in Library, See No. LT 5542/17/21]

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Kolkata, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bose Institute, Kolkata, for the year 2020-2021.

[Placed in Library, See No. LT 5543/17/21]

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Innovation Foundation-India, Gandhinagar, for the year 2020-2021, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Innovation Foundation-India, Gandhinagar, for the year 2020-2021.

[Placed in Library, See No. LT 5544/17/21]

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Kolkata, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Association for the Cultivation of Science, Kolkata, for the year 2020-2021.

[Placed in Library, See No. LT 5545/17/21]

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Nano and Soft Matter Sciences, Bengaluru, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Nano and Soft Matter Sciences, Bengaluru, for the year 2020-2021.

[Placed in Library, See No. LT 5546/17/21]

- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeosciences, Lucknow, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Birbal Sahni Institute of Palaeosciences, Lucknow, for the year 2020-2021.

[Placed in Library, See No. LT 5547/17/21]

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bengaluru, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Astrophysics, Bengaluru, for the year 2020-2021.

[Placed in Library, See No. LT 5548/17/21]

- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2020-2021, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2020-2021.

[Placed in Library, See No. LT 5549/17/21]

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the North East Centre for Technology Application and Reach, Shillong, for the year 2020-2021, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Centre for Technology Application and Reach, Shillong, for the year 2020-2021.

[Placed in Library, See No. LT 5550/17/21]

- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bengaluru, for the year 2020-2021, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Academy of Sciences, Bengaluru, for the year 2020-2021.

[Placed in Library, See No. LT 5551/17/21]

- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Kolkata, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Science Congress Association, Kolkata, for the year 2020-2021.

[Placed in Library, See No. LT 5552/17/21]

- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, India, Prayagraj, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Sciences, India, Prayagraj, for the year 2020-2021.

[Placed in Library, See No. LT 5553/17/21]

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2020-2021, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2020-2021.

[Placed in Library, See No. LT 5554/17/21]

- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Association for the Cultivation of Science (Agharkar Research Institute), Pune, 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maharashtra Association for the Cultivation of Science (Agharkar Research Institute), for the year 2020-2021.

[Placed in Library, See No. LT 5555/17/21]

- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Aryabhata Research Institute for Observational Sciences, Nainital, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aryabhata Research Institute for Observational Sciences, Nainital, for the year 2020-2021.

[Placed in Library, See No. LT 5556/17/21]

- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2020-2021.

[Placed in Library, See No. LT 5557/17/21]

- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Nano Science and Technology, Mohali, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Nano Science and Technology, Mohali, for the year 2020-2021.

[Placed in Library, See No. LT 5558/17/21]

- (32) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2020-2021, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2020-2021.

[Placed in Library, See No. LT 5559/17/21]

- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2020-2021.

[Placed in Library, See No. LT 5560/17/21]

- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bengaluru, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raman Research Institute, Bengaluru, for the year 2020-2021.

[Placed in Library, See No. LT 5561/17/21]

- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, Noida, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vigyan Prasar, Noida, for the year 2020-2021.

[Placed in Library, See No. LT 5562/17/21]

- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Academy of Engineering, Gurugram, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Academy of Engineering, Gurugram, for the year 2020-2021.

[Placed in Library, See No. LT 5563/17/21]

- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Science Academy, New Delhi, for the year 2020-2021.

[Placed in Library, See No. LT 5564/17/21]

- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2019-2020.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2019-2020, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council of Scientific and Industrial Research, New Delhi, for the year 2019-2020.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.

[Placed in Library, See No. LT 5565/17/21]

- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 2020-2021, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 2020-2021.

[Placed in Library, See No. LT 5566/17/21]

- (41) (i) A copy of the Annual Report (Hindi and English versions) of the National Atmospheric Research Laboratory, Gadanki, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Atmospheric Research Laboratory, Gadanki, for the year 2020-2021.

[Placed in Library, See No. LT 5567/17/21]

- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Kolkata, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Saha Institute of Nuclear Physics, Kolkata, for the year 2020-2021.

[Placed in Library, See No. LT 5568/17/21]

- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Board, New Delhi, for the year 2020-2021, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Development Board, New Delhi, for the year 2020-2021.

[Placed in Library, See No. LT 5569/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI FAGGANSINGH KULASTE):**

Sir, I lay on the Table, a copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013: -

- (1) (i) Review by Government of the working of the MoIL Limited, Nagpur, for the year 2020-2021.
- (ii) Annual Report of the MOIL Limited, Nagpur, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5570/17/21]

- (2) (i) Review by the Government of the working of the MSTC Limited, Kolkata, and its subsidiary Ferro Scrap Nigam Limited for the year 2020-2021.

- (ii) Annual Report of the MSTC Limited, Kolkata, and its subsidiary Ferro Scrap Nigam Limited for the year 2020-21, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5571/17/21]

- (3) (i) Review by the Government of the working of the Eastern Investments Limited, Kolkata, for the year 2020-2021.
- (ii) Annual Report of the Eastern Investments Limited, Kolkata, for the year 2020-21, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5572/17/21]

- (4) (i) Review by the Government of the working of the MECON Limited, Ranchi, for the year 2020-2021.
- (ii) Annual Report of the MECON Limited, Ranchi, for the year 2020-21 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5573/17/21]

- (5) (i) Review by Government of the working of the NMDC Limited, Hyderabad, for the year 2020-2021.

- (ii) Annual Report of the NMDC Limited, Hyderabad, for the year 2020-21, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5574/17/21]

- (6) (i) Review by the Government of the working of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 2020-2021.
- (ii) Annual Report of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 2020-21, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5575/17/21]

- (7) (i) Review by the Government of the working of the Bisra Stone Lime Company Limited, Kolkata, for the year 2020-2021.
- (ii) Annual Report of the Bisra Stone Lime Company Limited, Kolkata, for the year 2020-21, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5576/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND  
MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM**





**Seventeenth Lok Sabha**

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| 11 | Details No. 9 | First Session, 2019<br><br>[Placed in Library, See No. LT 5587/17/21]  |
| 12 | Details No. 7 | Second Session, 2019<br><br>[Placed in Library, See No. LT 5588/17/21] |
| 13 | Details No. 5 | Fourth Session, 2020<br><br>[Placed in Library, See No. LT 5589/17/21] |
| 14 | Details No. 4 | Fifth Session, 2021<br><br>[Placed in Library, See No. LT 5590/17/21]  |
| 15 | Details No. 3 | Sixth Session, 2021<br><br>[Placed in Library, See No. LT 5591/17/21]  |

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND  
MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM  
MEGHWAL):** Sir, I lay on the Table the following papers on behalf of Shri Danve  
Raosaheb Dadarao: -

- (1)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi, for the year 2019-2020, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi, for the year 2019-2020.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 5592/17/21]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013: -
  - (a)
    - (i) Review by the Government of the working of the Braithwaite and Company Limited, Kolkata, for the year 2020-2021.
    - (ii) Annual Report of the Braithwaite and Company Limited, Kolkata, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5593/17/21]

- (b)
  - (i) Review by the Government of the working of the Railtel Corporation of India Limited, New Delhi, for the year 2020-2021.

- (ii) Annual Report of the Railtel Corporation of India Limited, New Delhi, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5594/17/21]

- (c) (i) Review by the Government of the working of the IRCON International Limited, New Delhi, for the year 2020-2021.

- (ii) Annual Report of the IRCON International Limited, New Delhi, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5595/17/21]

- (d) (i) Review by the Government of the working of the GE Diesel Locomotive Private Limited, New Delhi, for the year 2020-2021.

- (ii) Annual Report of the GE Diesel Locomotive Private Limited, New Delhi, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5596/17/21]

- (e) (i) Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2020-2021.

- (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5597/17/21]

- (f) (i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2020-2021.

- (ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5598/17/21]

- (g) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2020-2021.

- (ii) Annual Report of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5599/17/21]

- (h) (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2020-2021.

- (ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5600/17/21]

- (i) (i) Review by the Government of the working of the National High Speed Rail Corporation Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the National High Speed Rail Corporation Limited, New Delhi, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5601/17/21]

- (j) (i) Review by the Government of the working of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2020-2021, along with

Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5602/17/21]

- (k) (i) Review by the Government of the working of the RITES Limited, Delhi, for the year 2020-2021.
- (ii) Annual Report of the RITES Limited, Delhi, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5603/17/21]

- (l) (i) Review by the Government of the working of the Hassan Mangalore Rail Development Company Limited, Bangalore, for the year 2020-2021.
- (ii) Annual Report of the Hassan Mangalore Rail Development Company Limited, Bangalore, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5604/17/21]

- (m) (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2020-2021.

- (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5605/17/21]

- (n) (i) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2020-2021.

- (ii) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5606/17/21]

- (o) (i) Review by the Government of the working of the Bharat Gold Mines Limited, Kolar Gold Fields, for the year 2020-2021.

- (ii) Annual Report of the Bharat Gold Mines Limited, Kolar Gold Fields, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5607/17/21]

- (p) (i) Review by the Government of the working of the Neyveli Lignite Corporation Limited, Chennai, and its subsidiary companies NLC

Tamil Nadu Power Limited and Neyveli Uttar Pradesh Power Limited for the year 2020-2021.

- (ii) Annual Report of the Neyveli Lignite Corporation Limited, Chennai, and its subsidiary companies NLC Tamil Nadu Power Limited and Neyveli Uttar Pradesh Power Limited for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5608/17/21]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, New Delhi, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, New Delhi, for the year 2020-2021.

[Placed in Library, See No. LT 5609/17/21]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, Bengaluru, for the year 2020-2021, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics, Bengaluru, for the year 2020-2021.

[Placed in Library, See No. LT 5610/17/21]

- (6)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Aluminum Research Development and Design Centre, Nagpur, for the year 2020-2021, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2020-2021.

[Placed in Library, See No. LT 5611/17/21]

(7) A copy each of the following Notifications (Hindi and English versions) under subsection (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957: -

- (i) The Mineral Conservation and Development (Amendment) Rules, 2020 published in Notification No. G.S.R.780(E) in Gazette of India dated 3rd November, 2021.

- (ii) The Minerals (Other than Atomic and Hydro Carbons Energy Mineral) Concession (Fourth Amendment) Rules, 2021 published in Notification No. G.S.R.775(E) in Gazette of India dated 2nd November, 2021.
- (iii) The Minerals (Auction) Third Amendment Rules, 2021 published in Notification No. G.S.R.776(E) in Gazette of India dated 2nd November, 2021.
- (iv) G.S.R.777(E) published in Gazette of India dated 2nd November, 2021, rescinding Notification No. G.S.R.927(E) dated 3rd December, 2015 subject to certain conditions, mentioned therein
- (v) G.S.R.778(E) published in Gazette of India dated 2nd November, 2021, rescinding Notification No. G.S.R.560(E) dated 30th May, 2016 subject to certain conditions, mentioned therein.
- (vi) G.S.R. 744(E) published in Gazette of India dated 14th October, 2021, reserving an area of 156.80 sq. kms, for mineral diamond in Baloda-Belmundi diamond Block (Deposit No. 4 and 13) in Tehsil Saraipali, Chhattisgarh for undertaking prospecting or mining operations through M/s National Mineral Development Corporation Limited-Chhattisgarh Mineral Development Corporation, a joint venture of National Mineral Development Corporation Limited.

[Placed in Library, See No. LT 5612/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SADHVI NIRANJAN JYOTI):** Sir, I lay the following papers on the Table: -

(1) A copy of the Notification No. S.O.3957(E) (Hindi and English versions) published in Gazette of India dated 24th September, 2021, making certain amendments in the Notification No. S.O.371(E) dated 8th February, 2017 issued under Section 7 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

[Placed in Library, See No. LT 5613/17/21]

(2) A copy of the Food Corporation of India (Staff) (Fourth Amendment) Regulations, 2021 (Hindi and English versions) published in Notification No. EP.33(1)2017 in Gazette of India dated 2nd September, 2021 under sub-section (5) of Section 45 of the Food Corporation of India Act, 1964.

[Placed in Library, See No. LT 5614/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PANKAJ CHAUDHARY):** Sir, I lay the following papers on the Table: --

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Madras School of Economics, Chennai, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madras School of Economics, Chennai, for the year 2020-2021.

[Placed in Library, See No. LT 5615/17/21]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2020-2021, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 2020-2021.

[Placed in Library, See No. LT 5616/17/21]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics (Delhi School of Economics-University of Delhi), Delhi, for the year 2020-2021, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics (Delhi School of Economics-University of Delhi), Delhi, for the year 2020-2021.

[Placed in Library, See No. LT 5617/17/21]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bengaluru, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bengaluru, for the year 2020-2021.

[Placed in Library, See No. LT 5618/17/21]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2020-2021, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2020-2021.

[Placed in Library, See No. LT 5619/17/21]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Applied Economic Research, New Delhi, for the year 2020-2021, along with Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council of Applied Economic Research, New Delhi, for the year 2020-2021.

[Placed in Library, See No. LT 5620/17/21]

- (7) A copy each of the following papers (Hindi and English versions) under subsection 1(b) of Section 394 of the Companies Act, 2013: -

- (i) Review by the Government of the working of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2020-2021 along with Audited Accounts

and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5621/17/21]

(8) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992: -

- (i) The Securities and Exchange Board of India (Bankers to an Issue) (Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/26, in Gazette of India dated 30th July, 2021.
- (ii) The Securities and Exchange Board of India (Infrastructure Investment Trusts) (Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/27 in Gazette of India dated 30th July, 2021.
- (iii) The Securities and Exchange Board of India (Real Estate Investment Trusts) (Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/28 in Gazette of India dated 30th July, 2021.
- (iv) The Securities and Exchange Board of India (Credit Rating Agencies) (Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/29 in Gazette of India dated 3rd August, 2021.

- (v) The Securities and Exchange Board of India (Portfolio Managers) (Third Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/31 in Gazette of India dated 3rd August, 2021.
- (vi) The Securities and Exchange Board of India (Alternative Investment Funds) (Third Amendment) Regulations, 2021 published in Notification No. EBI/LAD/NRO/GN/2021/33 in Gazette of India dated 3rd August, 2021.
- (vii) The Securities and Exchange Board of India (Investment Advisers) (Third Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/34 in Gazette of India dated 3rd August, 2021.
- (viii) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Third Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/35 in Gazette of India dated 3rd August, 2021, containing corrigendum thereto published in Notification No. SEBI/LAD/NRO/GN/2021/38 in Gazette of India dated 6th August, 2021.

- (ix) The Securities and Exchange Board of India (Issue and Listing of Nonconvertible Securities) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/39 in Gazette of India dated 9th August, 2021.
- (x) The Securities and Exchange Board of India (Share Based Employee Benefits and Sweat Equity) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/40 in Gazette of India dated 13th August, 2021.
- (xi) The Securities and Exchange Board of India (Alternative Investment Funds) (Fourth Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/41 in Gazette of India dated 13th August, 2021.
- (xii) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirement) (Fourth Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/42 in Gazette of India dated 13th August, 2021.
- (xiii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirement) (Third Amendment)

Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/45 in Gazette of India dated 13th August, 2021.

(xiv) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Second Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/46 in Gazette of India dated 13th August, 2021.

(xv) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirement) (Fifth Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/47 in Gazette of India dated 7th September, 2021.

(xvi) The Securities and Exchange Board of India (Certification of Associated Persons in the Securities Markets) Regulations, 2007 published in Notification No. SEBI/LAD/NRO/GN/2021/48 in Gazette of India dated 7th September, 2021.

(xvii) The Securities and Exchange Board of India (Certification of Associated Persons in the Securities Markets) Regulations,

2007 published in Notification No. SEBI/LAD/NRO/GN/2021/49 in Gazette of India dated 7th September, 2021.

(xviii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirement) (Fourth Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/52 in Gazette of India dated 26th October, 2021.

(xix) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirement) (Sixth Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/55 in Gazette of India dated 9th November, 2021.

(xx) The Securities and Exchange Board of India (Mutual Fund) (Third Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/56 in Gazette of India dated 9th November, 2021.

(xxi) The Securities and Exchange Board of India (Alternative Investment Funds) (Fifth Amendment) Regulations, 2021 published in Notification

No. SEBI/LAD-NRO/GN/2021/57 in Gazette of India dated 9th November, 2021.

(xxii) The Securities and Exchange Board of India (Mutual Funds) (Second Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/36 in Gazette of India dated 5th August, 2021.

(xxiii) The Securities and Exchange Board of India (Prohibition of Insider Trading) (Second Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/37 in Gazette of India dated 5th August, 2021.

(xxiv) The Securities and Exchange Board of India (Portfolio Managers) (Fourth Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/58 in Gazette of India dated 9th November, 2021.

(xxv) The Securities and Exchange Board of India (Intermediaries) (Third Amendment) Regulations, 2021 published in Notification No.

SEBI/LAD/NRO/GN/2021/59 in Gazette of India dated 17th November, 2021.

[Placed in Library, See No. LT 5622/17/21]

(9) A copy of the Securities and Exchange Board of India (Regulatory Sandbox) (Amendment) Regulations, 2021 (Hindi and English versions) published in Notification No. SEBI/LAD/NRO/GN/2021/30 in Gazette of India dated 3rd August, 2021 under Section 31 of the Securities and Exchange Board of India Act, 1992, sub-section (3) of Section 30 of the Securities Contracts (Regulation) Act, 1956 and Section 27 of the Depositories Act, 1996.

[Placed in Library, See No. LT 5623/17/21]

(10) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992 and Section 27 of the Depositories Act, 1996:

- (i) The Securities and Exchange Board of India (Depositories and Participants) (Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/43 in Gazette of India dated 13th August, 2021.
- (ii) The Securities and Exchange Board of India (Depositories and Participants) (Second Amendment) Regulations, 2021 published in Notification No. SEBI/LAD/NRO/GN/2021/53 in Gazette of India dated 26th October, 2021.

[Placed in Library, See No. LT 5624/17/21]

(11) A copy of the Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Second Amendment) Regulations, 2021 (Hindi and English versions) published in Notification No. SEBI/LAD/NRO/GN/2021/44 in Gazette of India dated 13<sup>th</sup> August, 2021 under Section 31 of the Securities and Exchange Board of India Act, 1992 and sub-section (3) of Section 30 of the Securities Contracts (Regulation) Act, 1956.

[Placed in Library, See No. LT 5625/17/21]

(12) A copy of the Central Goods and Services Tax (Ninth Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.842(E) in Gazette of India dated 1st December, 2021 under Section 166 of the Central Goods and Service Tax Act, 2017.

[Placed in Library, See No. LT 5626/17/21]

(13) A copy of the Securities Contracts (Regulation) (Second Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.520(E) in Gazette of India dated 30th July, 2021 under sub-section (3) of Section 27 of the Securities Contracts (Regulation) Act, 1956.

[Placed in Library, See No. LT 5627/17/21]

(14) A copy of the Contingency Fund of India (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.721(E) in Gazette of India dated 6th October, 2021 under Section 9 of the Fiscal Responsibility and Budget Management Act,2003.

[Placed in Library, See No. LT 5628/17/21]

(15) A copy of the Notification No. S.O.3814(E) (Hindi and English versions) published in Gazette of India dated 17th September, 2021, together with an explanatory memorandum notifying the date for filing of declaration under the Taxation and other Laws (Relaxation of certain provisions) Act, 2020 issued under Section 3 of the said Act.

[Placed in Library, See No. LT 5629/17/21]

(16) A copy of the Income-tax (32nd Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.831(E) in Gazette of India dated 23<sup>rd</sup> November, 2021 under Section 296 of the Income-tax Act, 1961, together with an explanatory memorandum.

[Placed in Library, See No. LT 5630/17/21]

(17) A copy of the Guidelines (Hindi and English versions) under sub-section (4) of Section 194-O, sub-section (3) of section 194Q and sub-section (1-I) of section 206C of the Income-tax Act, 1961 under the said Act together with an explanatory memorandum.

[Placed in Library, See No. LT 5631/17/21]

(18) A copy of the Notification No. G.S.R.581(E) (Hindi and English versions) published in Gazette of India dated 19th August, 2021, together with an explanatory memorandum making certain amendments in the Notification No. 57/2000-Cus., dated 8th May, 2000 under Section 159 of the Customs Act, 1962.

[Placed in Library, See No. LT 5632/17/21]

*[English]*

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY**

**(SHRIMATI ANUPRIYA PATEL):** Hon. Chairperson, Sir, I beg to lay on the Table: -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals Cosmetics and Dyes Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2020-2021, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Basic Chemicals Cosmetics and Dyes Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2020-2021.

[Placed in Library, See No. LT 5633/17/21]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics Export Promotion Council, Mumbai, for the year 2020-2021, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Plastics Export Promotion Council, Mumbai, for the year 2020-2021.

[Placed in Library, See No. LT 5634/17/21]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 2020-2021, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 2020-2021.

[Placed in Library, See No. LT 5635/17/21]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Services Exports Promotion Council, New Delhi, for the year 2020-2021, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Services Exports Promotion Council, New Delhi, for the year 2020-2021.

[Placed in Library, See No. LT 5636/17/21]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2020-2021.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2020-2021, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 2020-2021.

[Placed in Library, See No. LT 5637/17/21]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council (including its Export Inspection Agencies), New Delhi, for the year 2019-2020.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Export Inspection Council (including its Export Inspection Agencies), New Delhi, for the year 2019-2020, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Inspection Council (including its Export Inspection Agencies), New Delhi, for the year 2019-2020.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

[Placed in Library, See No. LT 5638/17/21]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmaceuticals Export Promotion Council of India, Hyderabad, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmaceuticals Export Promotion Council of India, Hyderabad, for the year 2020-2021.

[Placed in Library, See No. LT 5639/17/21]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2020-2021, along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 2020-2021.

[Placed in Library, See No. LT 5640/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRIMATI DARSHNA VIKARAM JARDOSH):** Hon. Chairperson, Sir, I beg to lay on the Table: -

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013: -

- (a) (i) Review by the Government of the working of the National Jute Manufactures Corporation, Kolkata, for the year 2019-2020.
- (ii) Annual Report of the National Jute Manufactures Corporation, Kolkata, for the year 2019-2020, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5641/17/21]

- (b) (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Lucknow, for the year 2019-2020.
- (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 2019-2020, along with Audited

Accounts and comments of the Comptroller and Auditor General thereon.

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 5642/17/21]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Mumbai, for the year 2017-2018, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Textiles Committee, Mumbai, for the year 2017-2018.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 5643/17/21]

*[Translation]*

**THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL):** Sir, on behalf of Shri Som Prakash, I beg to lay the following papers on the Table: -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the

Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indications, Mumbai, for the year 2019-2020.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Office of the Controller General of Patents, Designs, Trade Marks and Geographical Indications, Mumbai, for the year 2019-2020.

- (2) Statement showing reasons for the delay in laying the papers mentioned at (1) above (Hindi and English versions).

[Placed in Library, See No. LT 5644/17/21]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Quality Council of India, New Delhi, for the year 2020-2021, along with  
Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Quality Council of India, New Delhi, for the year 2020-2021.

[Placed in Library, See No. LT 5645/17/21]

- (4) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of section 394 of the Companies Act, 2013: -

- (i) Review by the Government of the working of the National Industrial Corridor Development Corporation Limited, New Delhi, for the year 2019-2020.
- (ii) Annual Report of the National Industrial Corridor Development Corporation Limited, New Delhi, for the year 2019-2020, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5646/17/21]

(5) A copy of the Calcium Carbide (Amendment) Rules, 2021 (in English and Hindi) published in Notification No. G.S.R.610(E) in Gazette of India dated 1st September, 2021 under sub-section (4) of Section 29 of the Petroleum Act, 1934.

[Placed in Library, See No. LT 5647/17/21]

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section 8 of Section 18 of the Explosives Act, 1884: -

- (i) The Ammonium Nitrate (Amendment) Rules, 2021 published in Notification No. G.S.R.608(E) in Gazette of India dated 1st September, 2021.
- (ii) The Static and Mobile Pressure Vessels (Unfired) (Amendment) Rules, 2021 published in Notification No. G.S.R.609(E) in Gazette

of India dated 1st September, 2021.

[Placed in Library, See No. LT 5648/17/21]

(7) A copy of the Boiler Accident Inquiry Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.743(E) in Gazette of India dated 14th October, 2021 under sub-section (2) of Section 28A of the Boilers Act, 1923.

[Placed in Library, See No. LT 5650/17/21]

(8) A copy of the Flat Transparent Sheet Glass (Quality Control) Order, 2021 (Hindi and English versions) published in Notification No. S.O.4144(E) in Gazette of India dated 7th October, 2021 under Section 40 of the Bureau of Indian Standards Act, 2016.

[Placed in Library, See No. LT 5650/17/21]

(9) A copy of the Notification No. F. No. P-29014/101/2020-LEI (Hindi and English versions) published in Gazette of India dated 16th April, 2021 relating to Production Linked Incentive Scheme (PLI) for white goods (Air Conditioners and LED lights) manufacturers in India.

(10) Statement showing reasons for the delay in laying the papers mentioned at (9) above (Hindi and English versions).

[Placed in Library, See No. LT 5651/17/21]

**THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI DEVUSINH CHAUHAN):** Sir, I beg to lay on the Table: -

(1) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013: -

- (a) (i) Review by the Government of the working of the ITI Limited, Bengaluru, for the year 2020-2021.
- (ii) Annual Report of the ITI Limited, Bengaluru, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5652/17/21]

- (b) (i) Review by the Government of the working of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5653/17/21]

- (c) (i) Review by the Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2020-2021.

- (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5654/17/21]

- (d) (i) Review by the Government of the working of the Telecommunications Consultants India Limited, New Delhi, for the year 2020-2021.
- (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 2020-2021, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5655/17/21]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics, New Delhi, for the year 2020-2021.

[Placed in Library, See No. LT 5656/17/21]

- (3) A copy of the Indian Telegraph Right of Way (Amendment) Rules, 2021 (Hindi and English versions) published in Notification No. G.S.R.749(E) in

Gazette of India dated 21<sup>st</sup> October, 2021 under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885.

[Placed in Library, See No. LT 5657/17/21]

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**14.02 hrs**

**MESSAGE FROM RAJYA SABHA**

**AND**

**BILL AS AMENDED BY RAJYA SABHA \***

*[English]*

**SECRETARY GENERAL:** Sir, I have to report the following message received from the Secretary General of Rajya Sabha: -

'I am directed to inform the Lok Sabha that the Surrogacy (Regulation) Bill, 2019 which was passed by the Lok Sabha at its sitting held on the 5th August, 2019, has been passed by the Rajya Sabha at its sitting held on the 8th December, 2021 with the following amendments: -

**LONG TITLE**

1. That at page 1, ***for*** the words "National Surrogacy Board, State Surrogacy Boards ", the words."National Assisted Reproductive Technology and Surrogacy Board, State Assisted Reproductive Technology and Surrogacy Boards" be ***substituted***.

**ENACTING FORMULA**

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\* Laid on the Table

2. That at page 1, line 1 **for** the word "Seventieth" the word "Seventy- Second" be **substituted**.

### **CLAUSE 1**

3. That in the marginal heading, **for** the words "Short title, extent and commencement", the words "Short title and commencement" be **substituted**.
4. That. at page 1, line 4, **for** the figure "2020" the figure "2021" be **substituted**.
5. That at page 1, line 5, be **deleted**.

### **CLAUSE 2**

6. That at page 2, line 3, **after** the word "expenses", the words "and such other prescribed expenses" be **inserted**.
7. That at page 2, **after** line 6, the following be **inserted**, namely: -  

"(ca) 'Assisted Reproductive Technology Act' means the Assisted Reproductive Technology (Regulation) Act, 2021;"
8. That at page 2, line 7, **for** the words "National Surrogacy Board," the words "National Assisted Reproductive Technology and Surrogacy Board" be **substituted**.
9. That at page 2, line 16, **after** the words "medical expenses", the words "and such other prescribed expenses" be **inserted**.
10. That at page 2, **for** lines 23 to 26, the following be **substituted**, namely: -

"(j) "embryologist" means a person who possesses any post- graduate medical qualification or doctoral degree in the field of embryology or clinical embryology from a recognized University with not less than two years of clinical experience;"

11. That at page 2, lines 3 8 and 3 9, be **deleted**.

12. That at page 2, line 41, **after** the words "compensation for", the words "medical expenses, health issues," be **inserted**.

13. That at page 2, line 42, **after** the words "surrogate mother", the words "and such other prescribed expenses incurred on such surrogate mother" be **inserted**.

14. That at page 2, **for** lines 43 and 44, the following be **substituted**, namely: -

"(r) "intending couple" means a couple who have a medical indication necessitating gestational surrogacy and who intend to become parents through surrogacy;"

15. That at page 2, **after** line 44, the following be **inserted**, namely: -

"(ra) "intending woman" means an Indian woman who is a widow or divorcee between the age of 35 to 45 years and who intends to avail the surrogacy;"

16. That at page 2, lines 45 and 46, **for** the words "the National Surrogacy Board or a State Surrogacy Board", the words "the National Assisted Reproductive Technology and Surrogacy Board or a State Assisted Reproductive Technology and Surrogacy Board" be **substituted**.

17: That at page 3, line 14, **for** the words "the State Surrogacy Board", the words "the State Assisted Reproductive Technology and Surrogacy Board" be **substituted**.

18. That at page 3, **for** lines 30 to 33, the following be **substituted**, namely: -

"(zf) "surrogate mother" means a woman who agrees to bear a child (who is genetically related to the intending couple or intending woman) through surrogacy from the implantation of embryo in her womb and fulfils the conditions as provided in sub-clause (b) of clause (iii) of section 4;"

19. That at page 3, **after** line 34, the following be **inserted** namely: -

"(2) Words and expressions used herein and not defined in this Act but defined in the Assisted Reproductive Technology Act shall have the meanings respectively assigned to them in that Act."

#### **CLAUSE 4**

20. That at page 4, **for** lines 43 and 44, the following be **substituted**, namely: -

"(a) when an intending couple has a medical indication necessitating gestational surrogacy:

Provided that a couple of Indian origin or an intending woman who intends to avail surrogacy, shall obtain a certificate of recommendation from the Board on an application made by the said persons in such form and manner as may be prescribed.

*Explanation.*-For the purposes of this sub-clause and item (I) of sub-clause (a) of clause (iii) the expression "gestational surrogacy" means a practice whereby a surrogate mother carries a child for the intending couple through implantation of embryo in her womb and the child is not genetically related to the surrogate mother;".

21 . That at page 5, **for** lines 12 and 13, the following be **substituted**, namely: -

"(I) a certificate of a medical indication in favour of either or both members of the intending couple or intending woman necessitating gestational surrogacy from a District Medical Board;".

22. That at page 5, line 14 **for**, the weird "sub-clause", the word "item" be **substituted**.

23. That at page 5, **for** line 23, the following be **substituted**, namely: -

"couple or the intending woman and the surrogate mother, which shall be the birth affidavit after the surrogate child is born; and".

24. That at page 5, line 24, **after** the words, "such amount", the words "and in such manner", be **inserted**.

25. That at page 5, line 25, **for** the words, "sixteen months", the words "thirty- six months", be **substituted**.

26. That at page 5, **for** lines 37 to 39, the following be **substituted**, namely: -

"(II) a willing woman shall act as a surrogate mother and be permitted to undergo surrogacy procedures as per the provisions of this Act:

Provided that the intending couple or the intending woman shall approach the appropriate authority with a willing woman who agrees to act as a surrogate mother;"

27. That at page 6, line 3, **for** the words, "the age of intending couple is between", the words "the intending couple are married and between the age of", be **substituted**.

28. That at page 6, lines 6 and 7 be **deleted**.

#### **CLAUSE 5**

29. That at page 6, lines 16 and 17, **after** the words, "intending couple", the words "or intending woman", be **inserted**.

#### **CLAUSE 7**

30. That at page 6, line 27, **after** the words, "intending couple", the words "or intending woman", be **inserted**.

31. That at page 6, lines 31 to 33 be deleted.

#### **NEW CLAUSE 7 A**

32. That at page 6, **after** line 33, the following new clause, be **inserted**, namely: -

"**7A.** A child born out of surrogacy procedure, shall be deemed Rights of  
to be a biological child' of the intending couple or intending surrogate  
woman and the said child shall be entitled to all the rights and child.

privileges available to a natural child under any law for time being in force."

### **CLAUSE 8**

33. That at page 6, line 34, **for** the words "implanted in the surrogate mother", the words "implanted in the uterus of the surrogate mother" be **substituted**.

### **CLAUSE 13**

34. That at page 7, line 37, **after** the words, "surrogacy clinic", the words "or the intending couple or the intending woman", be **inserted**.

35. That at page 7, line 39, **after** the words and figure, "under section 12", the words and figure "and communication relating to rejection of the certificates under "section 4", be **inserted**.

### **NEW CLAUSES 13A AND 13B**

36. That at page 7, **after** line 45 the following new clauses be **inserted** namely: -

"**13A.** There shall be established a Registry to be called the Establishment of National Assisted Reproductive Technology and Surrogacy Registry for' the purposes of registration of surrogacy clinics under this Act. Surrogacy Registry.

Application of provisions of Assisted

**13B.** The National Assisted Reproductive Technology and Surrogacy Registry referred to in section 13A and to be established under section 9 of the Assisted Reproductive Technology Act shall be the National Registry for the purposes of this Act and the functions to be discharged by the said Registry under the Assisted Reproductive Technology Act shall, mutatis mutandis, apply.".

Reproductive  
Technology Act with  
respect to National  
Registry.

#### **CLAUSE 14**

37. That at page 8, **for** lines 2 to 5, the following be **substituted**, namely: -

"NATIONAL ASSISTED REPRODUCTIVE TECHNOLOGY AND SURROGACY  
BOARD AND STATE ASSISTED REPRODUCTIVE TECHNOLOGY AND  
SURROGACY BOARDS

**14.(1)** The Central Government shall, by notification, constitute a Board to be known as the National Assisted Reproductive Technology and Surrogacy Board to exercise the power and perform the functions conferred on the Board

Constitution  
of National  
Assisted  
Reproductive  
Technology  
and Surrogacy  
Board.

under this Act."

38. That at page 8, lines 22 and 23, the words, "or experts of stri-roga or prasuti- tantra", be **deleted**.

**CLAUSE 15**

39. That at page 8, lines 42 and 43, **for** the words, "one year", the words "three years", be **substituted**.

**CLAUSE 22**

40. That at page 10, line 27, **for** the words "State Surrogacy Boards", the words "State Assisted Reproductive Technology and Surrogacy Boards" be **substituted**.

**CLAUSE 23**

41. That at page 10, **for** lines 29 to 31, the following be **substituted**, namely: -

"23. Each State and Union territory having Legislature Constitution of shall constitute a Board to be known as the State State Assisted Assisted of Reproductive Technology and Surrogacy Reproductive Board or the Assisted Union Territory Assisted Technology Reproductive Technology and Reproductive Surrogacy and Surrogacy Board, as the case may be, which shall discharge the Board. following functions, namely: -".

**CLAUSE 24**

42. That at page 11, lines 13 and 14, the words "or experts of stri-roga or prasuti-tantra", be **deleted**.

**CLAUSE 25**

43. That at page 11, line 29, **for** the words "one year", the words "three years" be **substituted**.

### **CLAUSE 32**

44. That at page 13, **for** line 9, the following be **substituted**, namely: -

"each of the Union territories for the purposes of this Act and the Assisted Reproductive Technology Act."

45. That at page 13, **for** line 12, the following be **substituted**, namely: -

"the whole or any part of the State for the purposes of this Act and the Assisted Reproductive Technology Act."

46. That at page 13, **after** line 15, the following be **inserted**, namely: -

"(i) an officer of or above the rank of the Joint Secretary of the Health and Family Welfare Department-Chairperson, ex officio;"

47. That at page 13, line 17 **for** the word "Chairperson" the words "Vice Chairperson, ex officio" be **substituted**.

### **CLAUSE 34**

48. That at page 14, line 12, **after** the words "may be prescribed", the words "and submit the same to the National Assisted Reproductive Technology and Surrogacy Board" be **inserted**.

### **CLAUSE 37**

49. That at page 15, **for** the existing marginal heading, the words "Punishment for not following altruistic surrogacy." be **substituted**.

50. That at page 15, line 8, **after** the words "Any intending couple", the words "or intending woman" be **inserted**.

51. That at page 15, line 10, **for** the words "commercial surrogacy", the words "not following the altruistic surrogacy" be **substituted**.

#### **CLAUSE 47**

52. That at page 16, **after** line 33 the following be **inserted**, namely: -

"(a) the prescribed expenses under clauses (b), (f) and (g) of sub-section (1) of section 2;"

53. That at page 16, line 36 **for** the words, "the manner", the words "the period and manner", be **substituted**.

54. That at page 16, **after** line 37, the following be **inserted**, namely: -

"(ba) the form and manner of application for obtaining certificate of recommendation from the Board under proviso to sub-clause (a) of clause (ii) of section 4;"

55. That at page 16, line 39, **after** the word "company" the words "and the manner of such coverage" be **inserted**.

56. That at page 16, line 44, **for** the words "implanted in the surrogate mother", the words "implanted in the uterus of the surrogate mother" be **substituted**.

57. That at page 17, lines 17 and 18, **for** the words "the State and Union Territory Boards", the words "the State Assisted Reproductive Technology and Surrogacy Board and Union territory Assisted Reproductive Technology and Surrogacy Board" be **substituted**.

I am, therefore, to return herewith the said Bill in accordance with the provisions of rule 128 of the Rules of Procedure and Conduct of Business in the Rajya Sabha with the request that the concurrence of the Lok Sabha to the said amendments be communicated to this House.'

Sir, I lay on the Table the Surrogacy (Regulation) Bill,2019, as passed by Lok Sabha and returned by Rajya Sabha with amendments.

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**HON. CHAIRPERSON:** This is not the way.

... (*Interruptions*)

**HON. CHAIRPERSON:** Please go back to your seats.

... (*Interruptions*)

**14.03 hrs**

**COMMITTEE ON PETITIONS**

**23<sup>rd</sup> to 25<sup>th</sup> Reports**

*[English]*

**SHRI SUSHIL KUMAR SINGH (AURANGABAD):** Hon. Chairperson, Sir, I beg to present the following Reports (Hindi and English versions) of the Committee on Petitions:

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- (1) Twenty-third Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Sixteenth Lok Sabha) in their Fifty-eight Report on the representation of Shri Satyendra Singh forwarded by Shri Vinod Sonkar, M.P., Lok Sabha, regarding condition of higher education in the country with special reference to Guru Ghasidas Vishwavidyalaya, Bilaspur, Chhattisgarh.
- (2) Twenty-fourth Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Seventeenth Lok Sabha) in their Fifth Report on the representation of Smt. Suman Dudee forwarded by Shri Rajendra Agrawal, M.P., Lok Sabha alleging injustice to her spouse, Colonel (TS) (Retd.) Ran Singh Dudee by denying him consequential benefits and other important issues related therewith.
- (3) Twenty-fifth Report on the Action Taken by the Government on the recommendations made by the Committee on Petitions (Seventeenth Lok Sabha) in their Ninth

Report on the representation of Shri Shyamal Kumar Das regarding inordinate delay in his appointment in Airports Authority of India, Kolkata on compassionate grounds and other important issues related therewith.

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**14.03 ½ hrs**

**COMMITTEE ON PAPERS LAID ON THE TABLE**

53<sup>rd</sup> to 60<sup>th</sup> Reports and Action Taken Reports

**SHRI PALLAB LOCHAN DAS (TEZPUR):** Hon. Chairperson, Sir, I beg to present the Fifty-third to Sixtieth Reports (Original) and Sixty-first to Sixty-third Reports (Action Taken) (Hindi and English versions) of the Committee on Papers Laid on the Table (2021-22).

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**14.04 hrs**

**STATEMENTS BY MINISTERS**

**(i) Status of implementation of the recommendations contained in the 21<sup>st</sup> Report of the Standing Committee on Coal, Mines and Steel on "Safety Management and Practices in Steel PSUs" pertaining to the Ministry of Steel \***

*[Translation]*

**THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI FAGGAN SINGH KULASTE):**

Hon. Speaker Sir, I lay a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the **21**st Report of the Standing Committee on Coal, Mines and Steel on "Safety Management and Practices in Steel PSUs" pertaining to the Ministry of Steel.

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\* Laid on the Table and also placed in Library, See No. LT 5523/17/21.

**14.04 ½ hrs**

**(ii) (a) Status of implementation of the recommendations contained in the 155<sup>th</sup> Report of the Department-related Parliamentary Standing Committee on Commerce on "Action Taken by Government on the recommendations /observations contained in 150<sup>th</sup> Report of the Committee on export of organic products: challenges and opportunities" pertaining to the Department of Commerce, Ministry of Commerce and Industry \***

*[English]*

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI ANUPRIYA PATEL):** Hon. Chairperson, Sir, I beg to lay the statement regarding the status of implementation of the recommendations contained in the 155<sup>th</sup> Report of the Department-related Parliamentary Standing Committee on Commerce on "Action Taken by Government on the recommendations/observations contained in 150<sup>th</sup> Report of the Committee on export of organic products: challenges and opportunities" pertaining to the Department of Commerce, Ministry of Commerce and Industry.

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\* Laid on the Table and also placed in Library, See No. LT 5524/17/21.

**(b)Status of implementation of the recommendations/observations contained in the 156<sup>th</sup> Report of the Department-related Parliamentary Standing Committee on Commerce on Demands for Grants (2020- 2021) (Demand No. 10) pertaining to the Department of Commerce, Ministry of Commerce and Industry \***

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY**

**(SHRIMATI ANUPRIYA PATEL):** Hon. Chairperson, Sir, I beg to lay the statement regarding the status of implementation of the recommendations/observations contained in the 156<sup>th</sup> Report of the Department-related Parliamentary Standing Committee on Commerce on Demands for Grants (2020-2021) (Demand No.10) pertaining to the Department of Commerce, Ministry of Commerce and Industry.

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\* Laid on the Table and also placed in Library, See No. LT 5525/17/21.

**(c) Status of implementation of the recommendations/observations contained in the 159<sup>th</sup> Report of the Department-related Parliamentary Standing Committee on Commerce on Demands for Grants (2021- 2022) (Demand No. 10) pertaining to the Department of Commerce, Ministry of Commerce and Industry\***

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY**

**(SHRIMATI ANUPRIYA PATEL):** Hon. Chairperson, Sir, I beg to lay the statement regarding the status of implementation of the recommendations/observations contained in the 159<sup>th</sup> Report of the Department-related Parliamentary Standing Committee on Commerce on Demands for Grants (2021-2022) (Demand No.10) pertaining to the Department of Commerce, Ministry of Commerce and Industry.

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\* Laid on the Table and also placed in Library, See No. LT 5526/17/21.

**14.05 hrs**

**(iii) Status of implementation of the recommendations/observations contained in the 23<sup>rd</sup> Report of the Standing Committee on Communications and Information Technology on "Demands for Grants (2021-2022)" pertaining to the Department of Telecommunications, Ministry of Communications \***

**THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI DEVUSINH CHAUHAN):** I beg to lay a statement regarding the status of implementation of the recommendations/observations contained in the 23<sup>rd</sup> Report of the Standing Committee on Communications and Information Technology on "Demands for Grants (2021-2022)" pertaining to the Department of Telecommunications, Ministry of Communications.

... (*Interruptions*)

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\* Laid on the Table and also placed in Library, See No. LT 5527/17/21.

**14.06 hrs**

**ELECTION TO COMMITTEE**

**Tea Board**

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY**

**(SHRIMATI ANUPRIYA PATEL):** I beg to move the following: -

“That in pursuance of clause (f) of sub-section (3) of Section 4 of the Tea Act, 1953, read with rule 4(1) (b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Tea Board subject to the other provisions of the said Act and rules made thereunder.”

*[Translation]*

**HON. CHAIRPERSON:** The question is:

“That in pursuance of clause (f) of sub-section (3) of Section 4 of the Tea Act, 1953, read with rule 4(1) (b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the Tea Board subject to the other provisions of the said Act and rules made thereunder.””

*The motion was adopted.*

... (*Interruptions*)

**HON. CHAIRPERSON:** Hon. Members, Notices of Adjournment Motion have been received by the Hon. Speaker on certain matters, Hon. Speaker has not given permission for any notice of Adjournment Motion.

... (*Interruptions*)

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**14.07 hrs**

**MATTERS UNDER RULE 377 \***

**HON. CHAIRPERSON:** Hon. Members, matters under Rule 377 are laid on the Table. Hon. Members who seek to raise matters under Rule 377 today, kindly lay them on the Table within 15 minutes.

... (*Interruptions*)

**(i) Regarding water scarcity in Darjeeling Parliamentary Constituency**

*[English]*

**SHRI RAJU BISTA (DARJEELING):** Despite receiving high rainfall, water scarcity is the most chronic issue facing various parts of the Darjeeling Lok Sabha constituency.

Due to the unplanned development of urban cities and inadequate infrastructure in rural regions, traditional water sources like lakes, springs, rivers and canals are drying up.

Unchecked illegal sand and stone mining have reduced the retention capacity of our rivers.

Multiple dams built over river Teesta and its tributaries have caused much destruction to our river systems and water cycle.

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\* Treated as laid on the Table

While our region receives enough rain, what we lack is the resources to retain the abundant water.

Nearly 15 Lakh people face acute water shortage in Darjeeling, Kalimpong, Kurseong, Mirik, Siliguri, Matigara, Algara, Phansidewa, Khoribari and Naxalbari blocks.

I request Central Govt to take a holistic approach to 'Har Ghar Jal' programme and include rejuvenation and revival of local water bodies by introducing various water harvesting methods on top priority.

**(ii) Regarding completion of land acquisition process pertaining to Talcher-Bimlagarh Railway Project**

*[English]*

**SHRI NITESH GANGA DEB (SAMBALPUR):** Deogarh district is coming under my Parliamentary Constituency Sambalpur in the state of Odisha. After 74 years of Independence Deogarh district has not found a place in country's railway map. The then NDA Government headed by Shri Atal Bihari Vajpayee had started Talcher - Bimlagarh Railway Project in the year 2003 -2004. The total length of this project is about 149.78, km out of which only 17.62 km has been completed till date. The land acquisition is the main problem of this project. The govt. of Odisha has acquired only 410.9 acres of private land out of the total 990.45 acres whereas only 216.54 acres of govt. land has been acquired out of 422.38 acres till date. This project would not be completed by 2025 unless the state govt. hands over the remaining land at the earliest. I urge the Ministry of Railways to acquire the remaining land by March 2022, so that this project will be completed by 2025.

**(iii) Regarding construction of a Railway over Bridge in Shahjahanpur  
Parliamentary Constituency**

*[Translation]*

**SHRI ARUN KUMAR SAGAR (SHAJAHANPUR):** Construction work of a railway line on a 16 km long stretch from KRIBHCO Fertilizer Ltd., Piprola, district Shahjahanpur to Banthra Railway Station is going on in my Parliamentary Constituency Shahjahanpur and an underpass is also to be constructed under this project.

In this regard, I would like to inform the Government that the villages of the area like Bahadurpur Vishunpatti, Gandhar, Sahaspur, Simaria, Dhakiya Parvezpur, Khanpur, Siromannagar etc. are connected by a main *chak* road. Therefore, if an underpass is constructed for the traffic of these villages, the farmers of the area, who reach the market to sell their crop in big tractor-trolley and trucks for agricultural work, will face a lot of problems and there will be possibility of big vehicles getting stuck in the underpass, which will completely block the traffic too.

Therefore, in such a situation, I request that in public interest, positive steps should be taken to construct railway over bridges instead of underpasses on the main *chak marg* of all the above-mentioned rural routes in the said railway line construction work.

**(iv) Regarding construction of a road leading to Pune Airport**

*[English]*

**SHRI GIRISH BHALCHANDRA BAPAT (PUNE):** A road was being constructed for the visitors to Pune Airport for avoiding traffic congestion. However, it has been stalled due to delay in transfer of Defence land. This road will be used by both defence and civilians. The Airport Authority had sent the survey of land measuring 0.58 acres (2350 sqm) to the DEO, Pune as requested by the Defence Authority on 18.03.2020. However, the transfer of land is still awaited. Construction of approach roads on private land portion on either side of the Defence land stretch has already been completed by the Pune Municipal Corporation long back. However, utilization of these roads is held up due to non-completion of stretch of road on 2350 sqm of Defence land. Hence, I would request the hon'ble Minister to expedite the transfer of this piece of defence land to the Airport Authority, so that the stalled work of the road could be completed expeditiously.

**(v) Regarding development of an archaeological site at Sitagarha in Hazaribagh**

**SHRI JAYANT SINHA (HAZARIBAGH):** For the past 6 months, the ASI has been excavating a Pala-era monastery-cum-shrine in Sitagarha, Hazaribagh. The Pala dynasty had established a thriving network of Buddhist monasteries. The discovery of a Pala-era monastery in Sitagarha, and its proximity to both Bodhgaya and Nalanda, directly places it in the geographical domain of the Pala dynasty. It is believed by historians that finding an ancient monastery in pristine condition in the 21st century is exceedingly rare; and such a large discovery happens once in a few decades.

The archaeological site at Sitagarha is globally significant, and could potentially be a large, well-developed monastery or shrine. Owing to the alleged past negligence of the state government of this historic site has led to an instance of theft, I request the Ministry of Culture to acquire this land from the state government and catalogue all discoveries to ensure the security of these priceless items. Further, I request the Ministry that top archaeologists and historians be assigned to this site, and create a master-plan for future excavations that can provide employment to the local population. The development of this site under the Ministry will encourage tourism in Hazaribagh and create an extraordinary legacy for the future generations.

**(vi) Regarding opening of a new Kendriya Vidyalaya at Tekari block, district****Gaya, Bihar**

*[Translation]*

**SHRI SUSHIL KUMAR SINGH (AURANGABAD):** I would like to draw the attention of the Government towards opening of a Kendriya Vidyalaya in the Central University campus at Tekari in Gaya (Bihar) of my Parliamentary Constituency. There is only one Kendriya Vidyalaya in Aurangabad and Gaya districts of my Parliamentary Constituency which is situated in Aurangabad. The distance between Gaya and Aurangabad is about 100 kilometres. Due to which residents of Gaya do not get the benefit of enrolment in that Kendriya Vidyalaya through my MP quota. Tekari block under Gaya district is a part of my Parliamentary Constituency and there is a central university at Tekari has thousands of employees. With the opening of a Kendriya Vidyalaya in this Central University campus, where a proper education system will be possible for teachers' children and Central Government employees, the children of the local area will also benefit from it the people of my parliamentary constituency will also be able to benefit from my nomination quota.

**(vii) Regarding regulation of hair transplant market**

*[English]*

**SHRI PARVESH SAHIB SINGH VERMA (WEST DELHI):** The global hair transplant market size stood at USD 5.94 billion in 2018 and is projected to reach USD 43.13 billion by 2026. India is a potential market with men and women experiencing receding hairlines and baldness occurring at a young age. There is higher demand especially in Tier 1 cities like Delhi NCR, Mumbai, Chennai, Hyderabad, Bangalore amongst others. This demand has also started percolating into the Tier 2 cities as well. However, there seems to be no regulations or rules for practicing in the trade of hair transplant in India. There is no eligibility criteria or Operation Theatre guidelines for upholding ethical standards. This gives rise to non-conforming practices and black-marketing of services. Nowadays, even technicians who are barely 10th or 12th pass, are independently running their own practice and performing hair transplant surgeries independently without the involvement of a qualified doctor. Few cases of fatalities have emerged due to hair transplant procedures. Complications can occur if treatment is not undertaken by trained professionals. Therefore, I urge the Government to look into this issue and take immediate steps to regulate the hair transplant market and bring it at par with other medical fields in India.

**(viii) Regarding safety of women in Odisha**

**SHRIMATI APARAJITA SARANGI (BHUBANESWAR):** I would like to draw the attention of the Government towards the deteriorating condition of women in Odisha in terms of safety and health. The "Crime in India" Report 2020, released by the NCRB in September 2021, reveals that Odisha ranks second in terms of violence against women. The rate of crime against women in Odisha is 112.9 cases per lakh of population, as against the crime rate of 103.5 in 2019. There has been an increase of 25.72% in crimes against women since 2018. Further, the "National Family and Health Survey-5" (NFHS-5) indicates that nutritional deficiency in women has worsened in the last 5 years. Two out of three women in the age group of 15-49 years are anaemic. With over 60% anaemic women in rural and urban areas each, anaemia is more prominent among women in rural areas, especially among the younger women.

I implore the Minister of Women and Child Development to call for a report from the Government of Odisha seeking the details of the actions taken for the safety of women and for the improvement of their health in the state.

**(ix) Regarding live telecast of Solapur Gadda Yatra**

*[Translation]*

**DR. JAI SIDHESHWAR SHIVACHARYA SWAMIJI (SHOLAPUR):** The annual Gadda Yatra has been celebrated in Solapur, Maharashtra for the last 900 years. The festival also attracts lakhs of devotees from adjoining areas of Andhra Pradesh and Karnataka. An ideal symbol of communal harmony and social equality, it continues to be celebrated without political motives or government grants or assistance.

The 15-day cultural fair begins on Shakambari Purnima, the full moon day in the Hindu month of Magha, which fell on January 12 this year. The fair organized by people of all castes and religions ends on the following Amavasya (new moon night).

Siddheshwar, Siddharameshwar or Siddharama was one of the five Acharyas or saints, and a great contributor to Lingayatism, also known as Veerashaivism. A great mystic and Kannada poet, he was part of Veerashaiva Revolution of Basayanna during the 12th century. As one of the most respected poets, he wrote 68,000 *vachanas* or sayings. He was a great saint who propagated the teachings of Shri Basaveshwar.

Dr. Iresh Swamy, former Vice Chancellor of Solapur University, has compared the Siddheshwar Yatra with the Pandharpur annual pilgrimage.

Some other rituals performed during the festival include Telabhishek on the first day, Akshat on the second day and Homa on the third day, and display of fireworks in the Siddheshwar Temple Complex on the fourth day.

Swami said, "Siddheshwar himself has set up 68 Shiva Lingas and the annual fair concludes with parikrama of all the Shiva Lingas spread across the city. Nandi flag is tied around the waist of the devotees."

Attendees are seen carrying long sticks with seven different symbols belonging to the seven major communities, making the festival inclusive for all.

I humbly request the hon. Broadcasting Minister to telecast this festival live through DD Sahyadri and other Vahini channels.

**(x) Regarding creation of a Munsif Court in Kanpur district**

**SHRI ASHOK KUMAR RAWAT (MISRIKH):** It has been the intention of the Hon. Supreme Court that by decentralizing the judiciary, easy and quick justice should be available to the people. By the order of the Hon. Supreme Court, Munsif Courts have already been established in many tehsils of different States of the country.

But under my Parliamentary Constituency, Misrikh (UP), tehsil Bilhaur, which is a very ancient and large tehsil and which is under the District Magistrate, Kanpur Nagar, there are about 409 revenue villages and town panchayats and one municipal complex and 4 police stations. The headquarters of Tehsil Bilhaur is about 60 km from the district headquarters of Kanpur Nagar and about 110 km from the district headquarters of Kanpur Dehat and the border of this Tehsil is 75 km from district headquarters of Kanpur Nagar and 125 km from district headquarters of Kanpur Dehat and there is dearth of public transport here to reach the district headquarters Kanpur Dehat. As a result of which litigants have to travel 6 to 8 hours from their home. Thus, due to very long distance and lack of means of transport, the poor litigants are unable to get the expected justice, which is contrary to the natural principles of justice and the intent of the civilized society and the Supreme Court. Adequate and suitable place is available for setting up court in Tehsil Headquarter Complex, Bilhaur and the Civil Courts (Munsif courts) have also been set up in the new and relatively smaller tehsils around Bilhaur tehsil.

Therefore, I request that in light of the order of the Supreme Court, in order to provide the required affordable and accessible justice, necessary action should be taken to set up the Munsif Court and link it to the judicial area of Kanpur Nagar itself.

**(xi) Need to start construction work of ROBs in Farrukhabad Parliamentary  
Constituency**

**SHRI MUKESH RAJPUT (FARRUKHABAD):** In the Railways Budget of 2016, four rail over-bridges were approved in my Parliamentary Constituency Farrukhabad, out of which two are in progress but the work of two ROBs has not been started yet, level crossing No. 182 on Kayamganj-Rudayan railway line on Kasganj-Farrukhabad railway section of North Eastern Railway and Level Crossing No. 154 on Farrukhabad-Fatehgarh railway line, both the ROBs are still pending, it is important to note that through a letter from the then Hon. Minister of Railways, reference number MR/2016/BTS-ii/116, we were informed that the construction of both these Railway Overbridges (ROBs) had been approved in the Railway Budget of 2016 and were to be undertaken shortly. However, I regret to report that, despite this approval, no construction work has yet commenced at Level Crossings (LC) No. 154 and 182.

Therefore, it is a humble request to the Hon. Minister of Railways to immediately start work on both the ROBs approved in the Railways Budget of 2016.

**(xii) Regarding facilities for CGHS beneficiaries in Kozhikode**

*[English]*

**SHRI M.K. RAGHAVAN (KOZHICODE):** The CGHS wellness centre in Kozhikode was established in 2020. To avail the benefits, there is a necessity for availability of empanelment of private hospitals. However, due to the prevailing rates fixed in 2014, large number of hospitals are reluctant to empanel themselves, thereby, denying the benefits to the beneficiaries. It is, therefore, urged that the rates should be revised immediately to get more specialised hospitals and treatments for the beneficiaries.

Secondly, Kerala is predominantly into Ayurveda treatment. There is a need to introduce ISM including Ayurveda and Homeopathy facility at CGHS WC, Kozhikode.

I request the Hon. Minister to consider these two issues and help the CGHS beneficiaries.

**(xiii) Regarding setting up of a Passport office in Kasaragod district, Kerala**

**SHRI RAJMOHAN UNNITHAN (KASARAGOD):** My Constituency, Kasaragod, has a large NRI Population and a sizeable number of seafarers who regularly travel across the globe for work in merchant ships. They need the service of a Passport Seva Kendra on regular basis.

But there is no full-fledged ‘Passport Seva Kendra’ in the district. The nearest Passport Seva Kendra is at Payyanur in Kannur District which is 100 KMs away from the borders of Kasaragod district.

A full-fledged Passport Office in Kasaragod District is a long-time demand of the expatriates and the seafarers. A Passport Seva Kendra in the district with sufficient facility has now become the need of the hour to cater to the ever-increasing users’ demand. Further, I propose that the Uppala Post Office at Manjeshwar may be used as Post Office Passport Seva Kendra (POPSK).

Hence, I request the Government of India to sanction a Passport Office for Kasargod district or at least provide a post office Passport Seva Kendra for the district preferably at Manjeswar.

**(xiv) Regarding infant and child mortality in Attappadi tribal area, Kerala**

**SHRI V. K. SREEKANDAN (PALAKKAD):** The infant and child mortality due to sickle cell anaemia, etc. in Attappadi tribal area is a regular phenomenon. More than 120 infants lost their lives during the last 10 years. Malnourishment among the women folk and anaemic women carrying pregnancy are some of the reasons contributing towards the death of infants. Illicit liquor and drugs availability make the health of people there poorer. Alleged mismanagement, diversion and misappropriation of funds led to less development in this tribal area and earmarked funds did not really yield any desired results. Lack of awareness among them, leads to their exploitation. Government Tribal Hospital at Kottathara does not have much required facilities, therefore, they have to travel nearly 100 kms for specialized treatment. Therefore, it is requested that a Central team consisting of officials from all concerned be deputed to assess the situation. Steps need to be taken to check continued infant and child mortality at Attappadi.

**(xv) Regarding privatization of Salem Steel Plant**

**SHRI S.R. PARTHIBAN (SALEM):** Salem Steel Plant, a unit of Steel Authority of India Ltd was established in the year 1981 to promote the industrial development of the state and economic development of the region. Salem Steel Plant is having state-of-art technology with an asset-base of around Rs.15,000 crores including 4000 acres of land. Around 3000 farmers parted with their precious lands for the sole purpose of the Steel Plant. It generated 2000 direct and 3000 indirect employment opportunities.

Salem Steel Plant has contributed so far more than Rs. 2700 Crores to the Government exchequer in the form of indirect taxes and also earned more than Rs 3000 crores foreign exchange. Since the commissioning of the expansion facilities in the year 2010, the plant is loaded with an interest burden of around Rs 120 crores per annum.

I request the Hon'ble Minister to explore the possibilities for the growth, by waiving the interest burden of the plant, setting up a captive power plant & establishing a stainless-steel industrial park in the unutilized land. The Union Government should ponder over the idea of privatizing the Salem Steel plant for the welfare of the workers and development of the region.

**(xvi) Regarding deaths of Armed Police Personnel in J&K**

**PROF. SOUGATA RAY (DUM DUM):** Three Jammu and Kashmir armed police personnel have died and 11 have been injured after two terrorists attacked a police bus near a police camp at Zewan on the outskirts of Srinagar last evening. While 2 policemen died last night, one succumbed to injuries this morning. One of the fallen policemen is an assistant sub-inspector and another a section grade constable. The injured have been shifted to the hospital where the condition of some is said to be critical. Terrorists resorted to heavy firing on the bus in the highly secure area that houses several camps of various security forces. The incident took place in the Zewan area. This shows the Centre's "false narrative of normalcy" in Kashmir. Government of India false narrative of normalcy in Kashmir stands exposed yet there has been no alleged course correction. This attack comes days after two *Policemen were killed after terrorists* opened fire at a police team in *Kashmir's Bandipora district*. Two policemen were critically injured and were shifted to a hospital where the doctors declared them dead on arrival. The incident took place in Bandipora's Gulshan Chowk on December 10.

I urge upon the Government to take immediate steps to bring back communal harmony and peace in the valley at the earliest.

**(xvii) Regarding construction of a small Dam on river Mundeshwary in West Bengal**

**SHRI SUNIL KUMAR MONDAL (BARDHAMAN PURBA):** I want to draw the kind attention of the Minister of the Department of Jal Shakti towards the construction of a small dam on river Mundeswary by the side of Raina Block for the improvement of irrigation in the surrounding areas. If a small dam is constructed on river Mundeswary in Raina Block, then the water level of the flowing river would increase somehow and the said water would be carried to the paddy fields by making a small canal, then the cultivators would get the scope of irrigation, the production of crops would increase and the Govt. would also get tax for irrigation. *I would also like to put it on record that the World Bank's representatives have inspected the project two times and are fully satisfied and agreed to provide financial support.* In this connection, I have submitted my prayer several times but still no corrective steps have been taken. I again request the Government to do the needful and consider the matter sympathetically. I also request the Government to reply to me about the problem so that it could be sorted out as soon as possible.

So, I therefore, urge the Minister to take up immediate and necessary steps regarding this issue and please accord top priority to it.

**(xviii) Regarding condition of buildings of Post Offices in Thane Parliamentary Constituency**

*[Translation]*

**SHRI RAJAN BABURAO VICHARE (THANE):** The condition of the post-office offices under my Lok Sabha constituency is in a dilapidated state and the municipality has declared such buildings as dangerous.

In the year 1992, in the city development plan, the Municipal Corporation had reserved plots for post offices, out of these, 12 reserved plots were included in Thane Municipal Corporation area, 03 in Navi Mumbai Municipal Corporation area and 05 in Mira Bhayandar Municipal Corporation area. However, according to the rules of the state government, after completing the construction work of 50 percent on the 40 percent reserved land for free, the developer can use the remaining space. The NOC can be granted by the head of the postal department. Due to departmental negligence, a large number of plots reserved for post offices were encroached upon. Due to lack of development on the plots even after 20 years, the reservation of the Post was cancelled by the High Court and thus plots worth crores of rupees slipped from the hands of the Post. In such a situation, this matter should be investigated seriously and action should be taken against the guilty.

**(xix) Regarding rail facilities in East Central Railway Zone**

**SHRI DILESHWAR KAMAIT (SUPAUL):** The gauge conversion of railway from Asanpur Kupaha to Nirmali, from Raghapur to Forbesganj of East Central Railway is still incomplete. Passenger trains are still running from Saharsa to Raghapur and Asanpur Kupaha. Gauge conversion work has been completed from Raghapur to Lalit Gram and CRS inspection has been done on the said railway section, and hence it is requested to kindly allow the train to run on the said railway section.

Train No. 13205/13206 Janhit Express from Danapur to Saharsa, Saharsa, Train No. 02554/02553 Vaishali Express from New Delhi to Sealdah, 13163/13164 Hatay Bajre Express from Sealdah to Saharsa - these three trains should be extended to Sarairagarh or connecting trains for Patna, Delhi, Kolkata, should run immediately so that the people of Kosi region, including Nepal, can get benefit.

**(xx) Regarding maintenance and beautification of historical monuments**

**KUNWAR DANISH ALI (AMROHA):** Today, the historical heritages of our country are in a dilapidated condition and not much attention is being paid to their maintenance, especially the old building of Jamia Millia Islamia School, Anglo Arabic School, Turkman Gate Delhi, Shahi Jama Masjid of Delhi, Shahi Jama of Agra, mosques that I have personally seen. India is known for its diversity and vast culture, these buildings have had a grand history over centuries. If they are not properly preserved and protected, our future generations will not be able to see these historical heritages. Therefore, I urge the Government that these heritages should be maintained and beautified so that our historical heritage always remains in its original form for our future generations and they witness them personally.

[کنور دانش علی (امروہہ): محترم چیرمین صاحب، آج ملک میں ہماری تاریخی یادگاریں بہت خستہ حالت میں ہیں۔ ان کے رکھ رکھاؤ پر کوئی خاص دھیان نہیں دیا جا رہا ہے، خاص کر جامعہ ملیہ اسلامیہ اسکول کی پرانی بلڈنگ، اینگلو عربک اسکول، ترکمان گیٹ، دہلی کی شاہی جامع مسجد، آگرہ کی شاہی جامع مسجد، جنہیں میں نے ذاتی طور پر خود دیکھا ہے۔ بھارت اپنی ڈائیورسٹی اور وسیع ثقافت کے لئے جانا جاتا ہے۔ صدیوں سے ان عمارتوں کی عظیم تاریخ رہی ہے۔ انہیں ٹھیک سے محفوظ نہیں کیا گیا تو ہماری آنے والی نسلیں ان تاریخی عمارتوں سے روبرو نہیں ہو پائیں گی۔ اسلئے سرکار سے میری یہ مانگ ہے کہ ان وراثتوں کا رکھ رکھاؤ ٹھیک سے کرا جائے اور خوبصورتی پر خاص دھیان دیا جائے جس سے ہماری یہ تاریخی عمارتیں ہمیشہ اپنی

اصل شکل میں ہماری آنے والی نسلوں کے لئے محفوظ رہ سکیں اور وہ ہماری ان  
تاریخی عمارتوں سے روبرو ہو سکیں۔]

**(xxi) Regarding Electricity (Amendment) Bill-2021**

[English]

**SHRI P.R. NATARAJAN (COIMBATORE):** With much constraint, I *strongly* register my objection to the Union Govt's proposed anti-people Bill called 'The Electricity (Amendment) Bill-2021'. The aims and objectives of this proposed Bill shall facilitate total privatisation of Power Distribution Network. Even though more than 12 state governments and UTs vehemently objected to this bill, Union Govt is moving ahead ignoring concerns/views of the state govts/UTs. It is alleged that if this bill is implemented, legislative power of the state governments in fixing the cost of electricity charges will be taken away. Private corporate companies shall not have any social obligations for providing free power supply now available to the agriculture pump sets, weaving industries. There are apprehensions that in later years, these benefits are likely to be abolished by these private companies. Cost of electricity will increase manifold by abolition of Cross Subsidy Charging by the private companies. Moreover, job security, livelihood and social security benefits of more than 10 lakhs workforce may be affected.

Hence, I request our Hon. Minister for Power to repeal the proposed 'The Electricity (Amendment) Bill-2021' to safeguard the State Government's legislative rights enshrined in Article 246 of the Indian Constitution.

**(xxii) Regarding crimes against SCs and STs in Uttar Pradesh**

**DR. THOL THIRUMAAVALAVAN (CHIDAMBARAM):** Four members of a SC family were brutally murdered in Uttar Pradesh recently. Uttar Pradesh is at the top in crimes against SCs, STs according to NCRB report 2020. There were 11,829 registered cases. It shows the impunity and indifference. I urge the Union Social justice and Empowerment Ministry to intervene and speed up the trials. Both legislative and effective administrative measures are required to check the atrocities.

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*[Translation]*

**HON. CHAIRPERSON:** Please take your seat. There is a discussion on inflation today, discussion on other matters too. There is an important discussion on inflation today.

... (*Interruptions*)

**HON. CHAIRPERSON:** All of you had requested for it. All the Hon. Members wish to express their views on it.

... (*Interruptions*)

*[English]*

**HON. CHAIRPERSON:** Please go to your seats. Please go back to your seat. Please cooperate with the Chair.

... (*Interruptions*)

*[Translation]*

**HON. CHAIRPERSON:** The House stands adjourned to meet again at 11 A.M on Thursday, the 16th December, 2021.

**14.08 hrs**

*The Lok Sabha, then adjourned till Eleven of the Clock on Thursday, December 16, 2021/Agrahayana 25, 1943(Saka).*

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